

ITEM NO.23

COURT NO.1

SECTION III

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No. 110/2025

[Arising out of impugned final judgment and order dated 06-09-2024 in PUAA No. 46/2023 with CA(OJ) No. 1/2024 passed by the High Court of Gujarat at Ahmedabad]

ROADS AND BUILDING DEPARTMENT

Petitioner(s)

VERSUS

INTERCONTINENTAL CONSULTANTS AND
TECHNOCRATS PVT. LIMITED

Respondent(s)

(IA No. 3817/2025 - CONDONATION OF DELAY IN FILING and IA No. 3818/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 17-01-2025 This matter was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) :

Mr. Tushar Mehta, SG
Ms. Swati Ghildiyal, AOR
Mr. Tirthraj Pandya, Adv.
Ms. Devyani Bhatt, Adv.
Ms. Abhipsa Mohanty, Adv.
Ms. Rajeshwari Shankar, Adv.

For Respondent(s) :

UPON hearing the counsel, the Court made the following
O R D E R

Delay condoned.

We are not inclined to interfere with the impugned judgment and, hence, the special leave petitions are dismissed.

We, however, clarify that all issues, pleas and contentions are left open to be raised before the learned Arbitrator and in case the parties are dissatisfied with any order or the Award, they

would be at liberty to raise the same in accordance with Section 34 of the Arbitration and Conciliation Act, 1996.

Pending application(s), if any, shall stand disposed of.

(DEEPAK GUGLANI)
AR-cum-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR